



Income Tax Department
Government of India

Central Board of Direct Taxes, e-Filing Project

**ITR 2 – Validation Rules for AY 2024-25
Version 1.0**

01st April 2024

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1. Purpose

The Income Tax Department has provided free return preparation software in downloads page which are fully compliant with data quality requirements. However, there are certain commercially available software or websites that offer return preparation facilities as well. In order to ensure the data quality of ITRs prepared through such commercially available software, various types of validation rules are being deployed in the e-Filing portal, so that the data which is being uploaded are accurate and compliant to the validation rules to a large extent. The taxpayers are advised to review these validation rules to ensure that the software used by them is compliant with these requirements, to avoid rejection of return due to poor data quality or mistakes in the return. The software providers are strictly advised to adhere to these rules to avoid inconvenience to the taxpayers, who may use their software. Software providers may please note that these validation rules will be strictly monitored and enforced, and each rule will have to be complied strictly. In case of violations, the concerned return preparation utility/ software is liable to be blacklisted without any notice and such blacklisting will be published on the e-filing website. No return using blacklisted software will be permitted to be uploaded till the time the software provider is able to provide details of correction in software. This may cause avoidable inconvenience to the taxpayers and loss of reputation to software providers for which the Income Tax Department will not be responsible.

2.Validation Rules

The validation process at e-Filing/CPC end is to be carried out in ITR 2 for each defect as categorized below:

Table 1: List of Category of Defect

Category of defect	Action to be Taken
A	Return will not be allowed to be uploaded. Error message will be displayed.
D	Return data will be allowed to be uploaded but the taxpayer uploading the return will be informed of a possibility of some of the deduction or claim not to be allowed or entertained unless the return is accompanied by the respective claim forms or particulars.

Category A:

Table 2: Category A Rules

Sl. No.	Scenario
1.	Assessee should enter valid Mobile Number
2.	Name of the taxpayer does not match with the "Name" as per the PAN database. Please update the name as appearing in e-filing profile.
3.	Assessee claiming the benefit of senior citizen & super senior citizen but the date of birth is not matching with PAN database/ Aadhaar database
4.	If original return is filed under section 142(1) then revised return cannot be filed
5.	If "Whether you have held unlisted equity shares at any time during the previous year?" is selected as Yes, then the details should be filled.
6.	In Filing status, "Are you governed by Portuguese Civil Code as per section 5A?" is selected as 'Yes' then Schedule Governed by Portuguese Civil Code should be mandatory.
7.	"Whether this return is being filed by a representative assessee?" is selected as Yes then details should be provided.
8.	In Part A General, Return is being filed by Representative Assessee but the PAN quoted in representative assessee field is not the same as the PAN who is trying to upload the return.
9.	In Part A General, "Are you filing return of income under the Seventh proviso to Section 139(1) " is selected as Yes then the respective details should be filled.
10.	"Whether you were Director in a company at any time during the previous year?" is selected as Yes then the respective details should be filled.
11.	First three alphabets should be as per list TAN codes on field TAN
12.	Once a proceeding is initiated u/s 148 or 153A or 153C, return cannot be filed u/s 139.
13.	In Part A General, "Are you filing return of income under clause (iv) of the Seventh proviso to Section 139(1) " is selected as Yes and drop-down is selected then the respective amounts should be filled.
14.	In Filing status, "Are you governed by Portuguese Civil Code as per section 5A?" is selected as 'No' then Schedule Governed by Portuguese Civil Code should not be filed.

15.	In Part A General, "Whether you are FII / FPI?" should be selected "Yes" for enabling the Schedule 115AD(1)(b)(iii)-Proviso
16.	In Part A general, if filed in response to a notice u/s 139(9)/142(1)/148 or order under section 119(2)(b)/170A then unique number /Document Identification Number (DIN) and date of such notice/Order are mandatory
17.	Return which is getting filed should be as per role CD of the PAN
18.	Option for opting out of new tax regime is not available after due date of filing of return as mentioned u/s 139(1)
19.	Option for opting out of new tax regime is not available after due date of filing of return as mentioned u/s 139(1)
20.	Residents and not ordinarily residents cannot be FII/FPIs.
21.	Old Tax Regime can not be selected after due date if filing u/s 139(1)
22.	In Schedule S, Sl. No.. 1 Gross Salary (1a + 1b + 1c +1d + 1e + 1f) should be consistent with sum of Sl. No.. 1a+1b+1c+1d+1e +1f
23.	In Schedule S, Sl. No.. 2 Total Gross Salary (from all employers) should be sum of Sl. No.. 1 +.... n
24.	In Schedule S, Sl. No. . 3 Allowances to the extent exempt u/s 10 should be equal to the sum of all the dropdowns
25.	In Schedule S, Sl. No. 4 Net Salary should be output of Sl. No. . 2 - 3 - 3a
26.	In Schedule S, Sl. No. 5 Deductions u/s 16 (5a+5b+5c) should be equal to sum of 5a+5b+5c
27.	In Schedule S, Sl. No. . 6 Income chargeable under Salaries should be output of Sl. No. . 4-5
28.	Exemption u/s 10(10) for gratuity shall not exceed income offered under the head salary under sub head gratuity receipt and cannot exceed Rs. 20 lakhs
29.	If old tax regime is selected, In Schedule S in Field 3 dropdown value of "Sec 10(13A)-Allowance to meet expenditure incurred on house rent " should not be more than (50% of dropdown value of " Basic Salary and Dearness Allowance) or House Rent Allowance " in the Sl. No. . 1a of all employers of Schedule S.
30.	In Sch S in Field 3 dropdown value of "Sec 10(10B) Second proviso - Compensation under scheme approved by the Central Government " should not be more than dropdown value of "Compensation due/received by an assessee from his employer or former employer in connection with the termination of his employment or modification thereto" in the Sl. No. . 1c in Sch S or Rs. 500000/-

31.	In Schedule S in Field 3 Total value of allowances to the extent exempt u/s 10 excluding HRA u/s 10(13A) shall not exceed Sl. No. . 1(a)+1(b)+1(c) (of all the employers) as reduced by House Rent Allowance (of all the employers)
32.	Sum of Drop downs in Sl. No. 1a of Schedule S should be equal to Sl No. 1a
33.	Sum of Drop downs in Sl. No. 1b of Schedule Should be equal to Sl No. 1b
34.	Sum of Drop downs in Sl. No. 1c of Schedule S should be equal to Sl No. 1c
35.	Entertainment allowance 16(ii) will not be allowed for employees other than government.
36.	If old tax regime is selected, In Schedule Salary, Entertainment allowance (sl.no 5b) will be allowed only to the extent of Rs 5000 or 1/5 of basic salary whichever is less for Central Govt, State Government and PSU employees u/s 16(ii)
37.	In Schedule Salary, Professional tax u/s 16(iii) will be allowed only to the extent of Rs.5000/-
38.	In Schedule Salary, at Sl. No. . 1a- Gratuity shall not be allowed against more than one Employer.
39.	In Schedule Salary, at Sl. No. . 1a- Commuted pension shall not be allowed against more than one Employer.
40.	If old tax regime is selected, In schedule Salary, Standard deduction shall not be allowed more than the lower of Rs. 50,000 or Net Salary
41.	Sec 10(5)-Leave Travel concession/assistance received cannot be more than "Leave Travel Allowance" under Salary as per section 17(1).
42.	Exempt allowance Sec 10(6)-Remuneration received as an official, by whatever name called, of an embassy, high commission etc." cannot be more than Gross Salary i.e. Sl. No. . 1(a)+1(b)+1(c) (of all the employers)
43.	Exempt allowance u/s 10(7)-Allowances or perquisites paid or allowed as such outside India by the Government to a citizen of India for rendering service outside India cannot be more than Gross salary i.e. Sl. No. . 1(a)+1(b)+1(c) (of all the employers)
44.	Sec 10(10A)-Commuted value of pension received cannot be more than Salary as per section 17(1)
45.	Sec 10(10AA)-Earned leave encashment cannot be more than Salary as per section 17(1)
46.	Exempt Allowance u/s 10(10C)-Amount received/receivable on voluntary retirement or termination of service cannot exceed Rs. 5,00,000
47.	In Schedule Salary, exempt allowances in Section 10(10B)(i) OR Section 10(10B)(ii) OR Section 10(10C), only one can be claimed.

48.	In Schedule Salary, Exempt Allowance u/s 10(10CC)-Tax paid by employer on non-monetary perquisite cannot be more than Value of perquisites as per section 17(2)
49.	In Schedule Salary, Section 10(14)(i) Prescribed Allowances or benefits (not in a nature of perquisite) specifically granted to meet expenses wholly, necessarily and exclusively and to the extent actually incurred, in performance of duties of office or employment cannot be more than the value of Salary under "Other Allowance" & "Others" in Section 17(1)
50.	Sec 10(14)(ii) Prescribed Allowances or benefits granted to meet personal expenses in performance of duties of office or employment or to compensate him for increased cost of living cannot be more than the value of Salary under "Other Allowance" & "Others" in Section 17(1)
51.	In Schedule Salary, same exempt allowance cannot be selected more than once.
52.	If exempt allowance u/s 10(13A) is claimed, then deduction u/s 80GG cannot be claimed more than Rs. 55,000.
53.	In schedule S, If taxpayer selects other than central & state government in nature of employer & if he is claiming deduction u/s 10(10AA), then deduction u/s 10(10AA) should not be more than Rs 300000.
54.	If new tax regime is selected, then following allowances cannot be claimed as exempt (i.e. all these allowances should not be more than zero): "Sec 10(5)-Leave Travel concession/assistance" "Sec 10(13A)-Allowance to meet expenditure incurred on house rent" "Sec 10(14)(i)- Prescribed Allowances or benefits (not in a nature of perquisite) specifically granted to meet expenses wholly, necessarily and exclusively and to the extent actually incurred, in performance of duties of office or employment" "Sec 10(14)(ii) -Prescribed Allowances or benefits granted to meet personal expenses in performance of duties of office or employment or to compensate him for increased cost of living"
55.	If old tax regime is selected, following allowances cannot be claimed as exempt (i.e. all these allowances should not be more than zero): "Section 10(14)(i) - Allowances referred in sub-clauses (a) to (c) of sub-rule (1) in Rule 2BB" "Section 10(14)(ii) - Transport allowance granted to certain physically handicapped assessee"
56.	Exempt allowance u/s 10(14)(ii) "Transport allowance granted to certain physically handicapped assessee" cannot exceed Rs 38,400
57.	If new tax regime is selected, Entertainment allowance u/s 16(ii) cannot be claimed.
58.	If new tax regime is selected, Professional allowance u/s 16(iii) cannot be claimed.
59.	HUF cannot claim Income claimed for relief from taxation u/s 89A

60.	In Schedule Salary, Income claimed for relief from taxation u/s 89A cannot be claimed more than income offered in 1d
61.	Sum of Drop downs in Sl. No. 1d of Schedule S should be equal to Sl. No. 1d
62.	Exempt allowance u/s 10(10B) is claimed by Central Government employees, State government employees, CG-Pensioners, and SG- Pensioners
63.	In schedule salary, under nature of perquisites, income is given more than once against one dropdown, under each block.
64.	In schedule salary, under profit in lieu of salary, income is given more than once against one dropdown, under each block.
65.	In Schedule salary, Income from retirement benefit account maintained in a notified country u/s 89A is not equal to sum of amounts of income entered against individual country.
66.	In "Income from retirement benefit account maintained in a notified country u/s 89A" in country drop-down, one country cannot be selected more than one time.
67.	In Schedule Salary, Exempt allowance u/s 10(10B)(ii)-Retrenchment Compensation received in respect of approved scheme can not exceed Rs.5,00,000
68.	In Schedule HP, Standard deduction allowed on House property should be equal to 30% of Annual value.
69.	In case of co-owned house property assessee's share and co-owner(s) share should be equal to 100 %.
70.	In case property is co-owned, annual value of the property owned should be equal to own percentage share *annual value.
71.	Assessee cannot claim interest on borrowed capital if assessee's share of co-owned property is zero
72.	Municipal tax is not allowed where Gross rent received/ receivable/ lettable value is zero or null
73.	If old tax regime is selected, In schedule HP 'Interest on borrowed capital from HP' should not be more than 2 lakhs in case of self-occupied property.
74.	Value at field 4 should be equal to Sum of Sl. No. . 1k+2K+3
75.	In case of type of property is let out or deemed let out than Gross rent received/ receivable/ lettable value should be more than zero
76.	In Schedule HP, Sl.no 1e - Annual Value should be output of SL.no (1a- 1d)
77.	In Schedule HP, Sl.no 1d -Total should be output of SL.no (1b+1c)
78.	In Schedule HP, Sl.no 1i -Total should be output of SL.no (1g+1h)

79.	In Schedule HP - Sl.no 1k Income from House Property (1f – 1i + 1j) should be equal to sum of 1f – 1i + 1j
80.	In Schedule HP, Sl.no 3 Pass through income should be equal to the amount of HP income mentioned in Schedule PTI
81.	In Schedule HP, more than two house is claimed to be self-occupied / annual lettable value for the properties is zero or null for more than two house and interest on borrowed capital cannot be claimed as deduction for more than two self-occupied property
82.	If new tax regime is selected, Interest on borrowed capital cannot be claimed for "Self-Occupied" house property.
83.	In case of co-owned house property, Assessee PAN & Co-owners PAN cannot be same
84.	Being Resident or Resident but not Ordinarily resident Individual question "Please select whether you want to claim the benefit u/s 115H or not" should be answered.
85.	In Schedule 112A, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5
86.	In Schedule 112A, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9
87.	In Schedule 112A, Col. 9 If the long term capital asset was acquired before 01.02.2018 should be lower of Col. 6 and Col. 11
88.	In Schedule 112A, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10
89.	In Schedule 112A, Col. 13 Total deductions should be equal to sum of Col. (7+12)
90.	In Schedule 112A, Col. 14 Balance should be equal to the output of Col. 6-Col. 13
91.	In Schedule 112A, Total should be equal to the sum of individual rows
92.	In Schedule 115AD(1)(iii) proviso, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5
93.	In Schedule 115AD(1)(iii) proviso, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9
94.	In Schedule 115AD(1)(iii) proviso, Col. 9 If the long term capital asset was acquired before 01.02.2018 should be lower of Col. 6 and Col. 11
95.	In Schedule 115AD(1)(iii) proviso, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10
96.	In Schedule 115AD(1)(iii) proviso, Col. 13 Total deductions should be equal to sum of Col. (7+12)

97.	In Schedule 115AD(1)(iii) proviso, Col. 14 Balance should be equal to the output of Col. 6-Col. 13
98.	In Schedule 115AD(1)(iii) proviso, Total should be equal to the sum of individual rows
99.	Total of STCG should be equal to the individual breakup in Schedule CG
100.	Total of LTCG should be equal to the individual breakup in Schedule CG
101.	In Schedule CG, SL.no. C Income chargeable under the head "Capital Gain" should be equal to the sum of Sl. No. . A9+B13
102.	In Schedule CG, Full Value of Consideration(Sl. No. . A1aiii) is zero than expenses(Sl. No. . A1b(iv) should not be claimed
103.	In Schedule CG, Full Value of Consideration (Sl. No. A(2)(a)) is zero then expenses (Sl. No. A(2)(biv)) should not be claimed
104.	In Schedule CG, Full Value of Consideration (Sl. No. A(4)(aiii)) is zero then expenses (Sl. No. A(4)(biv)) should not be claimed
105.	In Schedule CG, Full Value of Consideration (Sl. No. A(5)(aiii)) is zero then expenses (Sl. No. A(5)(biv)) should not be claimed
106.	In Schedule CG, Full Value of Consideration (Sl. No. B(1)(aiii)) is zero then expenses (Sl. No. B(1)(biv)) should not be claimed
107.	In Schedule CG, Full Value of Consideration (Sl. No. B(2)(a)) is zero then expenses (Sl. No. B(2)(biv)) should not be claimed
108.	In Schedule CG, Full Value of Consideration (Sl. No. B3a) is zero then expenses (Sl. No. (B(3)(biv)) should not be claimed
109.	In Schedule CG, Full Value of Consideration (Sl. No. B6aiii) is zero then expenses (Sl. No. B(6)(biv)) should not be claimed
110.	In Schedule CG, Full Value of Consideration(Sl. No. . B9aiii) is zero and expenses(Sl. No. . B9b(iv) should not be claimed
111.	In schedule CG, Sl. No. A1 biv of STCG Total should be equal to sum of A1(bi+bii+biii)
112.	In schedule CG, Sl. No. A1c of STCG Balance should be equal to A1(aiii-biv)
113.	In Schedule CG Sl.no. A1e of STCG should be equal to A(1c-1d)
114.	In schedule CG, Sl. No. A2 biv of STCG Total should be equal to sum of A2(bi+bii+biii)
115.	In schedule CG, Sl. No. A2c of STCG Balance should be equal to A(2a-biv)
116.	In Schedule CG Sl.no. A2e of STCG should be equal to the sum of A(2c+2d)

117.	In Schedule CG Sl.no. A4(a)(ic) should be higher of A4(a)(ia) or A4(a)(ib)
118.	In Schedule CG, Sl. No. A4(aiii) should be equal to sum of A4[(a)(ic)+(a)(ii)]
119.	If in Sch CG A4(biv) is should be equal to Sum of A4(bi+bii+biii)
120.	In schedule CG, Sl. No. A4c Balance should be equal to A4(aiii-biv)
121.	In Schedule CG Sl.no. A4e of STCG should be equal to the sum of A(4c+4d)
122.	In Schedule CG Sl.no. A5(a)(ic) should be higher of A5(a)(ia) or A5(a)(ib)
123.	In Schedule CG, Sl. No. A5(aiii) should be equal to sum of A5[(a)(ic)+(aii)]
124.	If in Sch CG A5(biv) should be equal to Sum of A5(bi+bii+biii)
125.	In schedule CG, Sl. No. A5c Balance should be equal to A5(aiii-biv)
126.	In Schedule CG Sl.no. A5e of STCG should be equal to the sum of A(5c+5d)
127.	In Schedule CG Sl.no. A6 of STCG should be equal to the sum of A(aXi + b)
128.	In Schedule CG Sl.no. A7 of STCG should be equal to the sum of (A7a + A7b + A7c)
129.	In Schedule CG, Sl. No. A8 Col. 10 Applicable Rate should be equal to lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act)
130.	In schedule CG, Sl. No. B1 biv of LTCG Total should be equal to sum of B1(biia+biib+biii)
131.	In schedule CG, Sl. No. B1c of LTCG Balance should be equal to B1(aiii-biv)
132.	In Schedule CG Sl.no. B1e of LTCG should be equal to B(1c-1d)
133.	In schedule CG, Sl. No. B2 biv of LTCG Total should be equal to sum of B2(bi+bii+biii)
134.	In schedule CG, Sl. No. B2c of LTCG Balance should be equal to B(2a-biv)
135.	In Schedule CG Sl.no. B2e of LTCG should be equal to B(2c-2d)
136.	In schedule CG, Sl. No. B3 biv of LTCG Total should be equal to sum of B3(bi+bii+biii)
137.	In schedule CG, Sl. No. . B3c of LTCG Balance should be equal to B(3a-biv)
138.	In Schedule CG Sl.no. B3e of LTCG should be the difference of B(3c-3d)
139.	In Schedule CG, Sl. No. B4a LTCG u/s 112A should be equal to total of Col. 14 of Schedule 112A
140.	In Schedule CG Sl.no. B4c of LTCG should be equal to B(4a-4b)
141.	In Schedule CG, Sl. No. B5c LTCG on share or debenture should be equal to B(5a-5b)

142.	In Schedule CG Sl.no. B6(a)(ic) should be higher of B6(a)(ia) or B4(a)(ib)
143.	In schedule CG, Sl. No. B6 aiii Total should be equal to sum of B6(a)(ic+ii)
144.	In schedule CG, Sl. No. B6 biv Total should be equal to sum of B6(bi+bii+biii)
145.	In schedule CG, Sl. No. B6c Balance should be equal to B(6aiii-biv)
146.	In Schedule CG Sl. No. . B6e of LTCG should be equal to B(6c-6d)
147.	In Schedule CG, Sl. No. B7a LTCG u/s 112A should be equal to total of Col. 14 of Schedule 115AD(1)(iii)
148.	In Schedule CG Sl. No. . B7c of LTCG should be equal to B(7a-7b)
149.	In Schedule CG, Sl. No. B8c LTCG on share or debenture should be equal to B(8a-8b)
150.	In Schedule CG, Sl. No. . B8f of LTCG should be equal to B(8d-8e)
151.	In Schedule CG, Sl. No. . B9(a)(ic) should be higher of B9(a)(ia) or B9(a)(ib)
152.	In Schedule CG, Sl. No. B9 aiii Total should be equal to sum of B9(a)(ic+ii)
153.	In Schedule CG, Sl. No. B9 biv Total should be equal to sum of B9(bi+bii+biii)
154.	In Schedule CG, Sl. No. B9c Balance should be equal to B(9aiii-biv)
155.	In Schedule CG Sl. No. . B9e of LTCG should be equal to B(9c-9d)
156.	In Schedule CG, Sl. No. . B10 should be equal to B10(aXi + aXii + b)
157.	In Schedule CG, Sl. No. . B11 should be equal to B11a+B11b
158.	In Schedule CG, Sl. No. . B12 Col. 10 Applicable Rate is not equal to lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act)
159.	In Schedule Capital Gain, Resident cannot claim tax benefit u/s 112(1)(c) at Sl. No. . B6ie if he has not exercised option under 115H.
160.	In Schedule OS, Resident cannot claim tax benefit u/s 115AC if he has not exercised option under 115H.
161.	In Schedule Capital Gain, Resident cannot claim tax benefit u/s 115AC at Sl. No. . B6iie if he has not exercised option under 115H.
162.	In Schedule CG, Sl. No. . D1g should be equal to sum of D(1a + 1b + 1c + 1d + 1e + 1f)
163.	In Schedule CG, Sl. No. . Eix should be equal to the sum of sl no (ii + iii + iv + v + vi + vii+viii)
164.	In "Schedule CG" E(x) Total should be equal to the sum of E(Capital Loss to be set off -Total loss set off)

165.	In Schedule CG, Value at field Ei2 should be equal to the sum of Sl. No. . (A2e+A3a+ A7a)
166.	In Schedule CG, Value at field Ei3 should be equal to the sum of Sl. No. . (A4e+A7b)
167.	In Schedule CG, value at field Ei4 should be equal to the sum of Sl. No. . (A1e+A3b+A5e+A6+A7c)
168.	In Schedule CG, Sl. No. . Ei5 should be equal to Amount of income at sl no A8b.
169.	In Sch CG, value at field Ei6 should be equal to the sum of Sl. No. . (B3e+B4c+B6e+B7c+ B8c+ B11a1+B11a2)
170.	In Sch CG, value at field Ei7 should be equal to the sum of Sl. No. . (B1e+B2e+B5c+B8f+B9e+B10+B11b)
171.	In Schedule CG, Sl. No. . Ei8 should be equal to Amount of income at Sl. No. . B12b.
172.	In Schedule CG, value at field Eii should be equal to the sum of Sl. No. . (A2e+A3a+A7a)
173.	In Sch CG, value at field Eiii should be equal to the sum of Sl. No. . (A4e+A7b)
174.	In Sch CG, value at field Eiv should be equal to the sum of Sl. No. . (A1e+A3b+A5e+A6+A7c)
175.	In Schedule CG, Sl. No. . Ev should be equal to Amount at income of Sl. No. . A8b.
176.	In Sch CG, value at field Evi should be equal to the sum of Sl. No. . (B3e+B4c+B6e+B7c+B8c+B11a1+B11a2)
177.	In Sch CG, value at field Evii should be equal to the sum of Sl. No. . (B1e+B2e+B5c+B8f+B9e+B10+B11b)
178.	In Schedule CG, Sl. No. . Eviii should be equal to Amount of income at Sl. No. . B12b.
179.	Total of deductions claimed under respective section in STCG and LTCG should match with Table D.
180.	In Sch CG, value at field E9 should be equal to the Col no (1-2-3-4-5-6-7-8)
181.	In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at the rate of 15%" should match with field 3(iii) of schedule BFLA "Short-term capital gain taxable @ 15% (Not applicable for Resident Senior Citizens)"
182.	In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at the rate of 30%" should match with field 3(iv) of schedule BFLA "Short-term capital gain taxable @ 30%" (Not applicable for Resident Senior Citizens)

183.	In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at applicable rates" should match with field 3(v) of schedule BFLA "Short-term capital gain taxable at applicable rates" (Not applicable for Resident Senior Citizens)
184.	In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at DTAA rates" should match with field 3(vi) of schedule BFLA "Short-term capital gain taxable at special rates in India as per DTAA" (Not applicable for Resident Senior Citizens)
185.	In schedule CG at table F total of all the quarter of field "Long- term capital gains taxable at the rate of 10%" should match with field 3(vii) of schedule BFLA "Long-term capital gain taxable @ 10%" (Not applicable for Resident Senior Citizens)
186.	In schedule CG at table F total of all the quarter of field "Long- term capital gains taxable at the rate of 20%" should match with field 3(viii) of schedule BFLA "Long term capital gain taxable @ 20%" (Not applicable for Resident Senior Citizens)
187.	In schedule CG at table F total of all the quarter of field "Long term capital gains taxable @ DTAA rates" should match with field 3(ix) of schedule BFLA "Long-term capital gain taxable at special rates in India as per DTAA" (Not applicable for Resident Senior Citizens)
188.	<u>In schedule 112A, Value at Column no. 4,5,10 & 11 cannot be greater than zero in case drop down is selected as "After 31s January 2018" to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018?</u>
189.	<u>In schedule 115AD(1)(b)(iii), Value at Column no. 4,5,10 & 11 cannot be greater than zero in case drop down is selected as "After 31s January 2018" to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018?</u>
190.	In Schedule CG ,In case A1(aii) does not exceed 1.10 times A1(ai), value at A1(aiii) should be equal to A1(ai), or else value at A1(aiii) should be equal to A1(aii)
191.	In Schedule CG ,In case B1(aii) does not exceed 1.10 times B1(ai), value at B1(aiii) should be equal to B1(ai), or else value at B1(aiii) should be equal to B1(aii)
192.	Please fill either Schedule 112A" or "Schedule 115AD(1)(b)(iii) proviso" as applicable in your case"
193.	In Schedule CG, SL. No. C3 Income chargeable under the head "CAPITAL GAINS" should be equal to the sum of "Sum of Capital Gain Incomes" and "Income from transfer of Virtual Digital Assets"
194.	In Schedule CG, SL. No. C2 Income from transfer of Virtual Digital Assets should be equal to Sl. No. B of Schedule VDA
195.	In Schedule CG, Table F Sl. No. 8 the breakup of all the quarters should be equal to the value of 'Income under the head Capital Gain' of schedule SI

196.	In Schedule CG, Table F Sl. No. 8 the breakup of all the quarters should be equal to the value at Sl. No. C2
197.	Schedule CG, Date of sale is mandatory if either of the field at B(1)(aiii) or B(1)(biia) or B(1)(biib) is more than Zero
198.	Schedule CG, Date of purchase is mandatory if either of the field at B(1)(aiii) or B(1)(biia) or B(1)(biib) is more than Zero
199.	In Schedule CG, since date of purchase is less than 24 months from date of sale, it does not qualify for Long term capital gain.
200.	In Schedule CG, since date of purchase is more than 24 months from date of sale, it does not qualify for Short term capital gain.
201.	Year of improvement is mandatory if Cost of improvement is declared in Schedule CG, Sl. No. B1 'From sale of land or building or both'.
202.	Please fill either Schedule 112A" or "Schedule 115AD(1)(b)(iii) proviso" as applicable in your case"
203.	In Schedule VDA, value at Sl. No. 7 should be equal to Sl. No. 6 - Sl. No. 5
204.	In Schedule VDA, value at Sl. No. B 'Total (Sum of all Positive Incomes of Capital Gain in Col. 7) should be equal to sum of col. 7 if head of income is selected as Capital Gain in col. 4
205.	In Schedule OS, Sl.no 1 Gross amount chargeable to tax at normal applicable rates should be equal to the sum of Sl. No. . 1a+1b+1c+1d+1e
206.	In Schedule OS, Sl.no 3c& Deduction u/s 57 should be equal to the sum of Sl. No. . 3a(i)+3a(ii)+3a(iii)+3b+3e
207.	In Schedule OS, Sl. No. . 1c Rental income from machinery, plants, building, etc., Gross is equal to zero or null than Sl. No. . 3b Depreciation cannot be claimed.
208.	In Schedule OS, Sl.no 7 Income from other sources (other than from owning race horses) should be equal to sum of sl.no 2+6
209.	In Schedule OS, Sl.no 8 Income from the activity of owning and maintaining race horses should be equal to sum of sl.no 8a-8b+8c+8d
210.	In Schedule OS, Sl.no 9 Income under the head" Income from Other Sources" should be equal to sum of sl.no (7 +8e)
211.	In "Schedule OS" 2e should be equal to sum of all the drop downs
212.	In Schedule OS, Sl.no 1d Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv) should be equal to sum of sl.no 1di+1dii+1diii+1div+1dv
213.	Taxpayer is a non-resident and showing income under section 115BBF

214.	In Schedule OS -column 3 of table 2f, the sum of dropdown value of 1a should not exceed the field 1ai "Dividend other than ii"
215.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of 1b should not exceed the field 1b "Interest, Gross"
216.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of 1c should not exceed the field 1c "Rental income from machinery, plants, buildings, etc., Gross"
217.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of 1d should not exceed the field 1d "Income of the nature referred to in section 56(2)(x) which is chargeable to tax "
218.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of 2a(i) should not exceed the field 2a(i) "Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB"
219.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of 2d should not exceed the field 2d "Any other income chargeable at special rate" above
220.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of 2e at Col 2 Amount of Income should not exceed the field 2e "Pass through income in the nature of income from other sources chargeable at special rates" above
221.	In schedule OS field 6 "Net Income from other sources chargeable at normal applicable rates " should equal to $(1 - 3 + 4 + 5 - 5a -DTAA \text{ related to } 1)$ i.e. "Gross income chargeable to tax at normal applicable rates $(1a+ 1b+ 1c+ 1d + 1e) -$ Deductions under section 57 + Amounts not deductible u/s 58 + Profits chargeable to tax u/s 59 - Income claimed for relief from taxation u/s 89A - DTAA related to 1 in table f".
222.	In schedule OS, Sl. No. . 2f For TRC flag is Yes, column 10 should be lower of column 6 and column 9.
223.	In Schedule OS, Sl.no 2 Income chargeable to tax at special rate should be equal to the sum of Sl. No. . 2a+2b+2c+2d+2e+2f elements related to Sl. No. 1
224.	Deduction u/s 57(iia) can be claimed only if income is offered in Family Pension in Schedule OS
225.	In Schedule OS, Sl. No. 1b should be equal to sum of $(bi + bii + biii + biv + bv + bvi + bvii + bviii + bix)$
226.	In Schedule OS, Sl. No. 2c Accumulated balance of recognized provident fund taxable u/s 111 should be equal to sum of Col iii of Income Benefit
227.	In Schedule OS, Sl. No. 2c Total of tax benefit should be equal to individual amounts of col iv (Tax Benefit)
228.	The total of all the quarters of Income from Lottery should be equal to 2a(i) of Schedule OS - DTAA 115BB respectively.

229.	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income should be equal to [1ai (Dividend, gross) - DTAA Dividend other than 2(22)(e) - System calculated value of Interest expenditure u/s 57 attributable to Dividend other than 2(22)(e)]
230.	In schedule OS, Deduction u/s 57(ia) cannot be more than lower of (i) 1/3rd of Family pension or (ii)Rs.15,000. Note : Rounding off +1 and -1 . Note-Rule shall work for irrespective of Old Tax regime and New Tax Regime.
231.	In Schedule OS, Interest expenditure on dividend u/s 57(1) should not be more than 20% of Dividend income.
232.	In Schedule OS, Expenses / deductions (in case of other than family pension), shall be allowed only if income is offered in Sl. No. . 1b, 1c, 1d and 1e (except Family pension).
233.	In Schedule OS, value at sl.no.1a should be equal to 1ai + 1aii.
234.	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend income taxable at DTAA rates should be equal to Dividend income selected at Sl. No. . 2f of Schedule OS
235.	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PTI Income) should be equal to Dividend income selected at Sl. No. . 2d and Sl No 2e of Schedule OS
236.	In Schedule OS, Sl. No. 10 Dividend Income u/s 115AC @ 10% should be equal to Dividend income selected at Sl. No. . 2d and Sl No 2e of Schedule OS
237.	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI Income) should be equal to Dividend income selected at Sl. No. . 2d and Sl No 2e of Schedule OS
238.	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income) should be equal to Dividend income selected at Sl. No. . 2d and Sl No 2e of Schedule OS
239.	In Schedule Other Sources, Income claimed for relief from taxation u/s 89A cannot be claimed more than the income offered under Income from retirement benefit account maintained in a notified country u/s 89A
240.	Quarterly breakup of Income from retirement benefit account maintained in a notified country u/s 89A" must be equal to amount entered in " Income from retirement benefit account maintained in a notified country u/s 89A" less "Income claimed for relief from taxation u/s 89A" .

241.	In Schedule OS, Sl no 5a. Income claimed for relief from taxation u/s 89A, shall be allowed only if income is offered in Sl. No. . 1e under Income from retirement benefit account maintained in a notified country u/s 89A)
242.	In Schedule other sources, Income from retirement benefit account maintained in a notified country u/s 89A is not equal to sum of amounts of income entered against individual country.
243.	In schedule Other sources, Expenses and deduction u/s 57 other than interest is claimed but corresponding income is not offered under the head other sources.
244.	In Schedule OS - column 3 of table 2f, the sum of dropdown value of Col 2 Amount of Income of 2a(ii) should not exceed the field 2a(ii) "Income by way of winnings from online games chargeable u/s 115BBJ"
245.	In Schedule OS, Sl. No. 10 the quarterly break up of "Income by way of winnings from online games u/s 115BBJ" should be equal to Sl. No. 2a(ii) -Income by way of winnings from online games u/s 115BBJ- DTAA 115BBJ respectively
246.	In Schedule OS, Sl. No. 10 the quarterly break up of "Dividend Income as per proviso to sec 115A(1)(a)(A) @10%" (Including PTI Income) (i+ii+iii+iv+v) should be equal to sum of dividend income selected at Sl. No. 2d and Sl No 2e in Schedule OS.
247.	In "Income from retirement benefit account maintained in a notified country u/s 89A" in country drop-down, one country cannot be selected more than one time.
248.	For ITR-2, Anonymous donation u/s 115BBC is not applicable.
249.	In Schedule BFLA Sl no 2(xi) should be equal to sl no 6(x) of CFL
250.	In Schedule BFLA Sl no 2(ii) should be equal to sl no 3c(x) of CFL
251.	In "Schedule BFLA 2xii Total of brought forward loss set off should be equal to sum of (2ii+ 2iii+2iv + 2v+ 2vi + 2vii + 2viii + 2ix + 2xi)
252.	In "Schedule BFLA" in 3(xiii) Current year's income remaining after set off Total should be equal to the sum of (3i + 3ii + 3iii + 3iv + 3v+ 3vi + 3vii + 3viii+ 3ix + 3x + 3xi)
253.	In Schedule BFLA, Col. 3 should be equal to Col. 1- Col. 2
254.	In schedule BFLA 1(i) "Salaries" should match with 4(ii) of schedule CYLA
255.	In schedule BFLA 1(ii) "House property" should match with 4(iii) of schedule CYLA
256.	In schedule BFLA 1(iii) "Short-term capital gain taxable @ 15%" should match with 4(iv) of schedule CYLA
257.	In schedule BFLA 1(iv) "Short-term capital gain taxable @ 30%" should match with 4(v) of schedule CYLA
258.	In schedule BFLA 1(v) "Short-term capital gain taxable at applicable rates" should match with 4(vi) of schedule CYLA

259.	In schedule BFLA 1(vi) "Short-term capital gain taxable at special rates in India as per DTAA" should match with 4(vii) of schedule CYLA
260.	In schedule BFLA 1(vii) "Long-term capital gain taxable @ 10%" should match with 4(viii) of schedule CYLA
261.	In schedule BFLA 1(viii) "Long term capital gain taxable @ 20%" should match with 4(ix) of schedule CYLA
262.	In Schedule BFLA, Sl. No. . 1ix should be equal to Sl. No. . 4x of schedule CYLA
263.	In schedule BFLA 1(x) "Net income from other sources chargeable at normal applicable rates." should match with 4(xi) of schedule CYLA
264.	In schedule BFLA 1(xi) "Profit from owning and maintaining race horses" should match with 4(xii) of schedule CYLA
265.	Schedule BFLA Sl no 2(iii + iv + v + vi + vii + viii + ix) should be equal to sl no 4(x)+5(x) of CFL
266.	The amount of adjustment mentioned in CFL is not equal to amount of adjustment in BFLA.
267.	If old tax regime is selected, then sl.no 2xiii 'total house property loss of the current year set off' should not be more than Rs.200000.
268.	"House property loss claimed at Schedule CYLA" should be equal to amount at "Schedule HP".
269.	"Other sources loss at Schedule CYLA" should be equal to amount at "Schedule OS".
270.	In Schedule CYLA, Sl.no 2xiii Total loss set off (2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x+2xi+2xii) should be equal to sum of 2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x+2xi+2xii
271.	In Schedule CYLA, Sl.no 3xiii Total loss set off (3ii + 3iii + 3iv + 3v + 3vi + 3vii + 3viii + 3ix + 3x+3xi+3xii) should be equal to sum of 3ii + 3iii + 3iv + 3v + 3vi + 3vii + 3viii + 3ix + 3x+3xii
272.	In Schedule CYLA, Sl.no 2xiv i.e., Loss remaining after set-off should be equal to the output of Sl.no. 2i-2xiii
273.	In Schedule CYLA, Sl.no 3xiv i.e., Loss remaining after set-off should be equal to the output of Sl.no. 3i-3xiii
274.	In Schedule CYLA, Col No. 4 Current year's Income remaining after set off should be equal to the output of Col No. 1-2-3
275.	In Schedule CYLA Short term capital gain @15% should be equal to SL.no. 9ii of item E of Schedule CG
276.	In Schedule CYLA Short term capital gain @30% should be equal to SL.no. 9iii of item E of Schedule CG

277.	In Schedule CYLA Short term capital gain taxable at applicable rates should be equal to SL.no. 9iv of item E of Schedule CG
278.	In Schedule CYLA Short term capital gain taxable at DTAA rates should be equal to SL.no. 9v of item E of Schedule CG
279.	In Schedule CYLA Long term capital gain taxable @10% should be equal to SL.no. 9vi of item E of Schedule CG
280.	In Schedule CYLA Long term capital gain taxable @20% should be equal to SL.no. 9vii of item E of Schedule CG
281.	In Schedule CYLA Other Source Income (excluding profit from owning race horses and amount chargeable to special rate of tax) should be equal to SL.no. 6 of Schedule OS
282.	In Schedule CYLA Profit from owning and maintaining race horses should be equal to SL.no. 8e of Schedule OS
283.	In Schedule CYLA Salary Income should be equal to SL.no. 6 of Schedule Salary
284.	In Schedule CYLA Long term capital gain taxable at DTAA rates should be equal to SL.no. 9viii of item E of Schedule CG
285.	If new tax regime is selected, In schedule CYLA Sl. No. 2ii to 2xiii should not be more than Rs. Zero (i.e., house property loss of the current year can't setoff against any other income).
286.	If new tax regime is selected, In schedule CYLA Sl. No. 2xiv cannot be more than Rs. Zero
287.	In Schedule CYLA, 'Total loss set off' cannot be more than the 'Loss to be set off'
288.	In Schedule CYLA, Normal OS loss should be set off first against the Profit from the activity of owning and maintaining race horses.
289.	In Schedule CYLA sum of column no 2 + 3 should not exceed amount as referred in column 1
290.	In Schedule BFLA value in Column 2 should not exceed amount as referred in column 1.
291.	Schedule BFLA, amount mentioned at Sl no 2(xii) should not exceed the sum of amount mentioned at Sl no. ix of column 3 to 6 of CFL
292.	In Schedule BFLA, Col. No. 3 "Current year's Income remaining after set off" should be equal to the output of Col. No. 1-2.
293.	In Schedule BFLA, amount mentioned at Column 5 should not exceed the amount mentioned at Column 1.
294.	Schedule BFLA, amount mentioned at Sl no 2(xii) should not exceed the sum of amount mentioned at Sl no. x of Column 3 to 6 of CFL.

295.	Short Term Capital Loss at Schedule CFL" should be equal to sum of "Short Term Capital Losses remaining after set off" at table E of Schedule CG.
296.	Long Term Capital Loss at Schedule CFL is not equal to sum of "Long Term Capital Losses remaining after set off" at table E of Schedule CG.
297.	House Property Loss at Schedule CFL should be equal to the amount at "House Property Loss remaining after set-off at Schedule CYLA".
298.	Total of brought forward losses should be equal to amount provided in individual AYs
299.	The amount of adjustment mentioned in CFL is not equal to amount of adjustment in BFLA.
300.	Donee PAN should not be same as "Assessee PAN" or "PAN at Verification"
301.	In Schedule 80G, amount of deduction computed should not be more than the eligible amount
302.	Deduction u/s 80G is not allowed for donation made in cash above Rs. 2,000/- at Sl. No. A.
303.	Deduction u/s 80G is not allowed for donation made in cash above Rs. 2,000/- at Sl. No .B.
304.	Deduction u/s 80G is not allowed for donation made in cash above Rs. 2,000/- at Sl. No. . C.
305.	Deduction u/s 80G is not allowed for donation made in cash above Rs. 2,000/- at Sl. No. D.
306.	In Schedule 80G (A) "Donations entitled for 100% deduction with out qualifying limit" "Total Donation" should be equal to sum of "Donation in cash" AND "Donation in other mode"
307.	In Schedule 80G (B) "Donations e "Total Donation" should be equal to sum of "Donation in cash" AND "Donation in other mode"
308.	In Schedule 80G (C) "Donations entitled for 100% deduction with out qualifying limit" "Total Donation" should be equal to sum of "Donation in cash" AND "Donation in other mode"
309.	In Schedule 80G (D) "Donations entitled for 100% deduction without qualifying limit" "Total Donation" should be equal to sum of "Donation in cash" AND "Donation in other mode"
310.	In Schedule 80G(E) Donations should be equal to (A+B+C+D)
311.	If old tax regime is selected, In Schedule VIA, deduction claimed u/s 80G should not be more than the total eligible amount of donation mentioned in Schedule 80G.
312.	Schedule 80G should be blank if new tax regime is selected.

313.	In schedule 80G, If PAN is already entered in anyone of the set of blocks (i.e., 100%, 50%, with Qualifying limit, without Qualifying limit) then same PAN cannot be entered in any other block except PAN 'AAAAR1077P'.
314.	If old tax regime is selected, then Deduction at Sl. No. 1a of Schedule 80D Self and Family shall be allowed to the extent of 25000
315.	If Old tax Regime is selected, then In Schedule 80D, Deduction at Sl. No. 1a should be equal to sum of Sl. No (i+ii) Note: This validation to be checked if value at Sl. No. 1a is less than 25000
316.	If Old tax Regime is selected, In Schedule 80D, the amount of preventive health check up of all the fields combined together should not exceed 5000
317.	If Old Tax Regime is selected, In Schedule 80D, Deduction at Sl. No. 1b Self and Family (Senior Citizen) shall be allowed to the extent of 50000
318.	If Old Tax Regime is selected, then in Schedule 80D, Deduction at Sl. No. 1b should be equal to sum of Sl. No (i+ii+iii) Note: This validation to be checked if value at Sl. No. 1b is less than 50000
319.	If old tax regime is selected, then Deduction at Sl. No. 2a of Schedule 80D parents shall be allowed to the extent of 25000
320.	If Old tax Regime is selected, then In Schedule 80D, Deduction at Sl. No. 2a should be equal to sum of Sl. No (i+ii) Note: This validation to be checked if value at Sl. No. 2a is less than 25000
321.	If Old Tax Regime is selected, In Schedule 80D, Deduction at Sl. No. 2b parents (Senior Citizen) shall be allowed to the extent of 50000
322.	If Old Tax Regime is selected, then in Schedule 80D, Deduction at Sl. No. 2b should be equal to sum of Sl. No (i+ii+iii) Note: This validation to be checked if value at Sl. No. 2b is less than 50000
323.	If old tax regime is selected, then sl. No 3 of schedule 80D 'Eligible amount of deduction' should not be more than 100000
324.	If old tax regime is selected, In Schedule 80D, Eligible amount of deduction at Sl. No. 3 should be equal to sum of Sl. No (1a+1b+2a+2b) Note: This validation to be checked if value at Sl. No. 3 is less than or equal to 100000
325.	Deduction under section 80D is claimed in Sch VI A then Schedule 80D must be filled

326.	80D claimed in Sch VI A should be equal to Eligible amount of deduction of Schedule 80D
327.	If new tax regime is selected, Deduction u/s 80D should not be claimed.
328.	Please select drop down as 'No' to claim deduction for Self and Family
329.	Please select drop down as 'Yes' to claim deduction for Self and Family including Senior Citizen
330.	Please select drop down as 'No' to claim deduction for Parents
331.	Please select drop down as 'Yes' to claim deduction for Parents including Senior Citizen
332.	Please select dropdowns 'Yes' or 'No' to claim deduction u/s 80D
333.	Please select dropdowns 'Yes' or 'No' to claim deduction u/s 80D
334.	In Schedule 80GGA, Details of donation for scientific research are rural development "Total Donation" should be equal to sum of "Donation in cash" AND "Donation in other mode"
335.	in Schedule 80GGA, Total Donation should be equal to the sum of (i+ii)
336.	Donee PAN should not be same as "Assessee PAN" or "PAN at Verification"
337.	If old tax regime is selected & if taxpayer wants to claim deduction u/s 80GGA of Schedule VIA, then mandatorily he is required to fill Schedule 80GGA.
338.	Schedule 80GGA should be blank if option Yes is selected for 'Are you opting for new tax regime u/s 115BAC ?'
339.	In Schedule 80GGA, then Deduction u/s 80GGA is not allowed for donation made in cash for above Rs. 2000.
340.	Deduction u/s 80CCD(1) is not applicable to HUF .
341.	Deduction u/s 80CCD(1B) is not allowed to HUF.
342.	Deduction u/s 80CCD(2) is not allowed to HUF.
343.	Deduction u/s 80E is not allowed to HUF.
344.	Deduction u/s 80EE is not allowed to HUF.
345.	If Old Tax regime is selected, deduction u/s 80TTA cannot be claimed by a Resident Senior Citizen person
346.	If option No is selected for 'Are you opting for new tax regime u/s 115BAC?', Deduction u/s 80TTB is not allowed to senior citizen.
347.	Deduction u/s 80U is not allowed to HUF.
348.	Deduction u/s 80EEA is not allowed to HUF

349.	Deduction u/s 80EEB is not allowed to HUF
350.	Deduction u/s 80DD is not allowed to Non Resident.
351.	Deduction u/s 80DDB is claimed by Non resident.
352.	Deduction u/s 80U is claimed by Non resident.
353.	Deductions claimed under Chapter VI-A should not be greater than “Gross Total Income”
354.	In Schedule VIA, amount claimed in deduction u/s 80GGA should not be different from the amount claimed in Schedule 80GGA
355.	In Schedule Part BTI- Deduction under Chapter VI-A should be consistent with the total of all deductions in Schedule VI-A
356.	Deduction u/s 80QQB is not applicable to Non resident individuals & HUF.
357.	Deduction u/s 80QQB is not applicable to Non resident individuals & HUF.
358.	Deduction u/s 80RRB is not applicable to Non resident Individuals & HUF.
359.	Deduction u/s 80RRB is not applicable to Non resident Individuals & HUF.
360.	In Schedule VIA, deduction u/s 80RRB plus 80QQB claimed is more than the income entered in Schedule OS Sl. No. 1e.
361.	Deduction u/s 80CCD(2) cannot be claimed by taxpayer who has selected all employer category as CG-Pensioners, SG-Pensioners, PSU-Pensioners, Other-Pensioners
362.	Deduction u/s 80CCD(2) cannot be claimed more than 14% of salary if any of the employer is Central Government or State Government
363.	Deduction u/s 80QQB cannot be claimed if return is not filed within the due date or extended due Date
364.	Deduction u/s 80RRB cannot be claimed if return is not filed within the due date or extended due Date
365.	If new tax regime is selected, then In Schedule Chapter VI-A, Deduction u/s 80C, 80CCC, 80CCD(1) , 80CCD(1B), 80D, 80DD, 80DDB, 80E, 80EE, 80EEA, 80EEB, 80G, 80GG, 80GGA, 80GGC, 80QQB, 80RRB, 80TTA, 80TTB, 80U cannot be claimed.
366.	Deduction u/s 80TTA should be restricted to interest income from Savings Account under Income from other sources.
367.	If old tax regime is selected, Assessee being resident senior citizen claiming deduction u/s 80TTB should be restricted to interest income (Sl. No. . 1bi -"Interest from savings Account" + Sl. No. . 1bii - "Interest from Deposits (Banks/Post office/Cooperative Society)" in Schedule OS.

368.	Deduction u/s 80CCD(2) should not be more than 10% of salary in case of employer category is other than Central Government or State Government
369.	Sum of deductions u/s 80C, 80CCC and 80CCD(1) is more than Rs. 150000.
370.	Deduction u/s 80CCH to be limited to 60% of salary.
371.	Deduction u/s 80CCD(1) to be limited to 10% of salary or 20% of GTI as applicable.
372.	Non resident individuals cannot claim deduction u/s 80TTB
373.	Deduction u/s 80CCH(1) is not allowed in New(Default) Tax Regime u/s 115BAC
374.	In Schedule 80GGC, Amount of deduction computed cannot be more than the eligible amount. Hence deduction u/s 80GGC is restricted to eligible amount of contribution in schedule 80GGC
375.	In Schedule 80GGC, 'Eligible amount of contributions' for each row shall be equal to "contribution in other mode" subject to GTI
376.	Total contribution' should be equal to sum of "contribution in cash" AND "contribution in other mode" in table (80GGC)
377.	In schedule 80GGC, Sl. no. D "Eligible Amount of contribution" should be equal to sum of individual amounts restricted to GTI
378.	In schedule 80GGC, Values at sl. no. A - total contribution in Cash, B-contribution in other mode and C-Total contribution should be equal to sum of individual amounts entered
379.	In schedule 80GGC, If Values at "Total contribution" in a row is more than "0", then "Date of contribution" is required
380.	In schedule 80GGC, If "contribution in other mode" is > 0, then details of such contribution are required
381.	If Old Tax Regime is selected, And In the schedule VI-A, value at 2u is selected as "Self with disability", Then amount should be equal to Rs. 75,000 subject to GTI.
382.	If Old Tax Regime is selected, And If drop down selected at sl no (i)-Nature of disability' of schedule 80DD is 'dependent person with disability' and amount is less or more -Rs. 75000 subject to GTI.
383.	If Old Tax Regime is selected, And If drop down selected at sl no (i)-Nature of disability' of schedule 80DD is 'dependent person with severe disability' and amount is less or more -Rs. 125000 subject to GTI.
384.	If Old Tax Regime is selected, And In the schedule 80U value at i- 'Nature of disability' is selected as "self with severe disability" and the value at field ii-'Amount if deduction' is less or more than 125,000 subject to GTI.

385.	If 80U claimed in Deduction under Chapter VIA, then same amount and details should be provided in Schedule 80U
386.	In schedule 80U, If deduction is > 0, then details of such disability are required
387.	If 80DD claimed in Deduction under Chapter VIA, then same amount and details should be provided in Schedule 80DD
388.	In schedule 80DD, If deduction is > 0, details of such disability are required.
389.	In schedule SI, Sl. No. 1 "111 accumulated PF (column - Income(i))" should be equal to Sl. No. 2(c) (Income benefit) of schedule OS
390.	In schedule SI, Sl. No. 1 "(Column - Tax thereon) for Tax on accumulated balance of recognized provident fund should be equal to Sl no 2(civ) (Column - Tax Benefit) of schedule OS
391.	If no special Income shown then tax at special rates should not be computed.
392.	Special income u/s 115BB (Winnings from lotteries, puzzles, races, games etc.) offered in schedule OS Sl. No. 2a should be equal to corresponding income in schedule SI.
393.	Special income u/s 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) offered in schedule OS Sl. No. . 2b is not equal to corresponding income in schedule SI
394.	Special income under Income from other sources chargeable at special rates in India as per DTAA offered in schedule OS Sl. No. . 2f is not equal to corresponding income in schedule SI
395.	In Schedule SI, amount at column (ii) Tax thereon should be equal to taxable income (*) special rate
396.	In Schedule SI, tax computed can not be null if income is greater than zero
397.	In Schedule Part B-TI, Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 10 should be consistent with all the special incomes of Schedule SI
398.	Sum of income u/s 111A or section 115AD(1)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid) & Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15% in schedule SI should be equal to corresponding income as per schedule BFLA
399.	Sum of income u/s 115AD (STCG for FIIs on securities where STT not paid) & Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30% should be equal to corresponding income as per schedule BFLA
400.	Sum of income u/s 112 (LTCG on others) & Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20% should be equal to corresponding income as per schedule BFLA

401.	Sum of income u/s 112 proviso (LTCG on listed securities/ units without indexation), 112(1)(c)(iii) (LTCG for non-resident on unlisted securities), 115AC (LTCG for non-resident on bonds/GDR), 115ACA (LTCG for an employee of specified company on GDR), 115AD (LTCG for FII on securities), 115E (LTCG for non-resident Indian on specified asset), 112A or section 115AD(1)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid), Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%-u/s 112A, Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% - u/s other than 112A should be equal to corresponding income as per schedule BFLA
402.	Total of all special incomes at (i) should match with total income in schedule SI
403.	In "Schedule SI" Total of column "Tax thereon (ii)" should be equal to value entered in individual columns
404.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(i) Dividends received by non-resident (not being company).
405.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(ii) 'Interest received in the case of non-residents'
406.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(iia) 'Interest received by non-resident from infrastructure debt fund'
407.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(iiaa) Income received by non-resident as referred in section 194LC(1)
408.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(iiab) Income received by non-resident as referred in section 194LD
409.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(iiac) 'Income received by Non resident as in Sec.194LBA'
410.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(a)(iii) 'Income from units purchased in foreign currency in the case of non-residents'
411.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI u/s 115A(1)(b)(A) & 115A(1)(b)(B) 'Income from royalty or fees for technical services received from Government or Indian concern'
412.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e.. Income chargeable u/s 115AC(1)(a) 'Income by way of interest on bonds purchased in foreign currency in case of a non-resident'

413.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e.. Income chargeable u/s 115ACA 'Income by way of dividends from GDRs purchased in foreign currency by residents'
414.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e. Income chargeable u/s 115AD(1)(i) 'Income (other than dividend) received by an FII in respect of securities (other than units referred to in section115AB)'
415.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e. Income received by an FII in respect of bonds or government securities referred to in section 194LD
416.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI i.e.. Income chargeable u/s 115BBA 'Income received by non-resident sportsmen or sports associations or entertainer'
417.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e., Income chargeable u/s 115BBF by way of royalty
418.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e., Income chargeable u/s 115BBF by way of royalty
419.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI i.e. Income chargeable u/s 115E 'Investment Income of a Non-Resident Indian'
420.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI i.e., Pass through Income Chargeable u/s 115A(1)(a)(i) 'Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A'
421.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI i.e. Pass through Income Chargeable u/s 115A(1)(a)(ii) 'Interest received in the case of non-residents'
422.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI i.e.. Pass through Income Chargeable u/s 115A(1)(a)(iia) 'Interest received by non-resident from infrastructure debt fund'
423.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI i.e.. Pass through Income Chargeable u/s 115A(1)(a)(iiab) 'Income received by non-resident as referred in section 194LD'
424.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, i.e.. Pass through Income Chargeable u/s 115A(1)(a)(iiac) 'Income received by Non-resident as in S.194LBA'
425.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI i.e.. Pass through Income Chargeable u/s 115A(1)(a)(iii) 'Income from units purchased in foreign currency in the case of non-residents'

426.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI i.e.. Pass through income chargeable u/s 115A(1)(b)(A) & 115A(1)(b)(B) 'Income from royalty or fees for technical services received from Government or Indian concern'
427.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI ie. Pass through Income Chargeable u/s 115AC(1)(a) 'Income by way of interest on bonds purchased in foreign currency in case of a non-resident'
428.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI ie. Pass through Income Chargeable u/s 115ACA 'Income by way of dividends from GDRs purchased in foreign currency by residents'
429.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI ie. Pass through Income Chargeable u/s 115AD(1)(i) 'Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB)'
430.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, ie. Pass through Income Chargeable u/s 115AD(1)(i) 'Income received by an FII in respect of bonds or government securities referred to in section 194LD'
431.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, ie. Pass through Income Chargeable u/s 115BBA 'Income received by non-resident sportsmen or sports associations or entertainer'
432.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, ie. Pass through Income Chargeable u/s 115BBF by way of royalty
433.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, ie. Pass through Income Chargeable u/s 115BBG 'Income by way of Transfer of carbon credits '
434.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, ie. Pass through Income Chargeable u/s 115E 'Investment Income'.
435.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, i.e., Pass through Income Chargeable u/s 115A(1)(a)(iiaa) 'Interest referred to in Proviso to section 194LC(1) '
436.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI i.e., Income chargeable u/s 115A(1)(a)(iiaa) 'Interest referred to in Proviso to section 194LC(1)'

437.	Income selected in 2d "Any other income chargeable at special rate" of schedule OS should match with the corresponding income in schedule SI, i.e., Income chargeable u/s 115AD(1)(i) 'Income (being dividend) received by an FII in respect of securities (other than units referred to in section 115AB)'
438.	Income selected in 2d "Any other income chargeable at special rate" of schedule OS should match with the corresponding income in schedule SI
439.	Income selected in sl no 2e of schedule OS should match with the corresponding income in schedule SI
440.	Special income offered in schedule OS Sl. No. 2d should be equal to corresponding income in schedule SI, i.e., Income chargeable u/s 115AC(1)(b) 'Income by way of dividend on GDR purchased in foreign currency in case of a non-resident'
441.	Special income offered in schedule OS Sl. No. 2e should be equal to corresponding income in schedule SI, i.e., Pass through Income chargeable u/s 115AC(1)(b) 'Income by way of dividend on GDR purchased in foreign currency in case of a non-resident'
442.	Income selected in sl no 2d of schedule OS should match with the corresponding income in schedule SI
443.	Income selected in sl no 2e of schedule OS should match with the corresponding income in schedule SI
444.	Special income u/s 115BBJ (Winnings from lotteries, puzzles, races, games etc.) offered in Schedule OS, Sl. no. 2a(ii) should be equal to corresponding income in Schedule SI.
445.	If Old Tax regime is selected, In Schedule AMT, Sl.no. 1 shall be equal to Sl. No. 12 Total Income of Part BTI.
446.	In Schedule AMT, Sl. No. 3 Adjusted Total Income under section 115JC should be equal to sum of Sl. No. . 1 + 2a.
447.	If Old Tax Regime is selected, In Schedule AMT, Sl. No. 2a should be equal to sum of system computed value of 80QQB & 80RRB of Schedule VIA.
448.	In Schedule AMTC, Sl. No. 1 should be equal to Sl. No. 1d of Part BTTI
449.	If Old Tax Regime is selected, In Schedule AMTC, Sl. No. 2 should be equal to Sl. No. . 7 of Part BTTI.
450.	In Schedule AMTC, Sl. No. 3 should be equal to Sl. No. (2 - 1)
451.	In Schedule AMTC, Sl. No. 3 should be equal to zero when Sl. No. 2 is less than or equal to Sl. No. 1
452.	If Old Tax regime is selected, In Schedule AMTC, Sl.no. 5 Amount of tax credit under section 115JD utilized during the year [total of item No. 4 (C)] should be equal to Total of item no. 4C

453.	If Old Tax regime is selected, In Schedule AMTC, Sl.no. 6 Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)] should be equal to Total of item no. 4D.
454.	In Schedule AMT, Sl. No. . 4 tax payable under section 115JC should be equal to 18.5% of Sl. No. . 3, provided Sl. No. . 3 is greater than 20 Lakh.
455.	In "Schedule AMTC" in field 4 column (B3) Balance brought forward to the current assessment year should be equal to B1-B2
456.	If Old Tax regime is selected, In "Schedule AMTC" Col. D Balance AMT Credit Carried Forward should be equal to the sum of Col. B3 (Balance brought forward to the current assessment year) - Col. C (AMT Credit Utilized during the Current Assessment Year) Note: This rule is not applicable for total column. It is applicable for each individual AY
457.	In Schedule AMTC, Set off in earlier assessment years cannot be claimed for AY 2024-25
458.	If new tax regime is selected, Schedule AMT should be blank.
459.	If new tax regime is selected, In Schedule AMTC, values at column C and column D should not be more than zero.
460.	In Schedule EI, Sl. No. 5 Pass through income not chargeable to tax should be equal to the amount of exempt income mentioned in Schedule PTI
461.	In "Schedule EI", in total of Other exempt income, (including exempt income of minor child) should be equal to value entered in amount columns.
462.	In "Schedule EI", "Total income not chargeable to tax as per DTAA" should be equal to the total of amount entered in "Amount of Income"
463.	In Schedule EI, Sl. No. 6 should be equal to sum of Sl. No. (1 + 2 + 3 + 4 + 5)
464.	In "Schedule EI" in the Net Agricultural income for the year should be equal to (Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules) – Expenditure incurred on agriculture –Unabsorbed agricultural loss of previous eight assessment years)
465.	In Schedule PTI Col. 9 should be equal to output of Col 7-8
466.	In Schedule PTI, Sl. No. iia Short Term should be equal to sum of ai+aii
467.	In Schedule PTI, Sl. No. iib Long Term should be equal to sum of bi+bii
468.	In Schedule PTI, Sl. No. iii Other Sources should be equal to sum of a+b
469.	In Schedule PTI, Sl. No. iv Income claimed to be exempt should be equal to sum of a+b+c

470.	In schedule FSI total of column e "Tax relief available in India(e)= (c) or (d) whichever is lower" should match with e(i) + e(ii) + e(iii) + e(iv) i.e. Salary + House Property + Capital Gains + Other Sources.
471.	Schedule FSI is not applicable if residential status is non resident
472.	In schedule FSI total of column b "Income from outside India (included in PART B-TI) should match with b(i) + b(ii) + b(iii) + b(iv) i.e. Salary + House Property + Capital Gains + Other Sources.
473.	If new tax regime is selected, then in schedule EI exempt income u/s 10(17)-Allowance MP/MLA/MLC cannot be claimed.
474.	In Schedule EI, If net agricultural income for the year exceeds Rs.5 lakh, details of each agriculture land should not be blank
475.	In Schedule FSI,if tax relief is claimed against salary income then amount shown in Gross salary under Schedule salary should not be less than the amount shown under salary in Schedule FSI
476.	in Schedule FSI If tax relief is claimed against House Property then amount shown in House property in Sl.no 1k+2 should not be less than the amount of income shown under House property in Schedule FSI
477.	in Schedule FSI, if tax relief is claimed against Capital Gains then amount of Income shown in Capital gains should not be less than the amount of income shown under Capital gains in Schedule FSI
478.	The assessee is governed by Portuguese Code, then "PAN of Spouse" should be provided.
479.	In Schedule 5A, Sl. No. 4 total is not equal to sum of Sl. No. (1+2+3) for all the columns.
480.	In schedule TR field 2 "Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))" should match with the sum of items in 1(d), wherever the corresponding 1(e) field is selected as Section 90/90A
481.	In schedule TR field 3 "Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))" should match with the sum of items in 1(d), wherever the corresponding 1(e) field is selected as Section 91.
482.	Schedule TR is not applicable if residential status is non resident
483.	In schedule TR field "Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)" should match with total of column "Tax paid outside India" in schedule FSI for each and every "Country code" and "Taxpayer Identification Number".

484.	In schedule TR field "Total tax relief available (total of (e) of Schedule FSI in respect of each country" should match with total of column "Tax relief available in India (e) = (c) or (d) whichever is lower" in schedule FSI for each and every "Country code" and "Taxpayer Identification Number".
485.	Schedule AL should be filled if total Income is greater than 50 Lakhs.
486.	In Part A General "Name of the representative, Capacity of the representative, Address of the representative and Permanent Account Number (PAN)/ Aadhaar of the representative" is mandatory if in schedule "Verification" Verification capacity is selected as "Representative" from drop down
487.	In Schedule TCS, "The Amount of TCS claimed this year" cannot be more than "Tax collected".
488.	In "Schedule IT" Total of Column 5 "Amount" Should be equal to sum of amount entered in amount column
489.	In "Schedule Part B-TTI" in 15(c) of TCS should be equal to the value entered in total of column 7(i) ₹ of 20D
490.	In Schedule TCS, Total TCS claimed should be equal to sum of individual values
491.	In Schedule TDS2 (Other than salary), "Unclaimed TDS brought forward and details of TDS of current FY should be provided in different rows in Sch TDS 2"
492.	In schedule TDS Other than Salary, TDS claimed cannot be more than Gross income disclosed
493.	Corresponding Receipts/withdrawals offered - "Gross Amount (Col 11)" and "Head of Income (Col 12)" is to be filled since TDS is claimed in column 9 of TDS2.
494.	Corresponding Receipts/withdrawals offered - "Gross Amount (Col 11)" and "Head of Income (Col 12)" is to be filled since TDS is claimed in column 6 of TDS3.
495.	In field "TDS claimed" amount entered cannot be more than sum of amount filled in "TDS b/f" and "TDS Deducted".
496.	In field "TDS claimed" amount entered cannot be more than sum of amount filled in "TDS b/f" and "TDS Deducted".
497.	HUF cannot have TDS on salary.
498.	In Schedule TDS (2)/(3), TDS credit relating to other person is selected than the PAN of other person should be provided.
499.	In Schedule TDS (2)/(3), if TDS credit relating to other person is selected then TAN of the Deductor/ PAN of Tenant/ Buyer should not be filled.
500.	In Schedule TDS from salary, "Total tax deducted" cannot be more than "Income chargeable under the head Salary".

501.	In Schedule TDS Other than Salary and TDS as per Form 16C, claim of TDS in "Claimed in own hands" should be less than or equal to "TDS b/f" and "TDS deducted".
502.	TDS on Salary can be claimed only if respective Salary income is disclosed in Salary Schedule.
503.	In Schedule TCS, Unclaimed TCS brought forward & details of TCS of current FY cannot be entered in same rows
504.	TCS Claimed in own hands & in hands of any other person, shall not exceed TCS brought forward, TCS collected in own hands & Collected in the hands of spouse as per section 5A or any other person as per rule 37-I(1) in schedule TCS
505.	In Schedule TCS, TCS credit relating to other person is selected but the PAN of other person is not provided or TCS credit is claimed in other person's hand but PAN of other person is not provided
506.	In Schedule TCS, applicable dropdown in column 2(i) should be selected
507.	In schedule TCS, Tax deduction and Tax collection account no. of the collector should be provided
508.	In Schedule TCS, column 8, 'TCS credit being carried forward' should be equal to column 5 + column 6 - column 7
509.	In Schedule TDS2, column 13, 'TDS credit being carried forward' should be equal to column 6 + 7 + 8 - 9 - 10
510.	In Schedule ESOP "Balance amount of tax deferred to be carried forward to be next Assessment years" Sl.no 8 should be equal to Sl.no 3-7
511.	In Schedule ESOP "Balance amount of tax deferred to be carried forward to be next Assessment years" Sl.no 8 should be equal to Sl.no 3b of Part B-TTI
512.	In Schedule ESOP If Sl.no 4, option selected as 'Not sold' AND If in Sl.no 5, option selected as 'No', then Sl.no 7 should be as Zero
513.	In Schedule ESOP if Sl. No. 5 is selected as "Yes", then Sl.no 7 should be auto populated from Sl.no 3,
514.	Assessee with total income exceeding Rs. 7,00,000 subject to marginal relief (if any) cannot claim Rebate u/s 87A. Please refer to section 87A of Income tax act, 1961.
515.	If Old tax regime is selected, then value in the field "Rebate u/s 87A" should not be more than Rs.12,500.
516.	"Losses of current year to be carried forward" at "Part B TI" should be equal to "Total of Current Year Losses" of Schedule CFL.
517.	Tax computation has been disclosed but GTI (Gross Total Income) is Nil or 0.

518.	The value in pt.3av -"Total Short term " in Part B TI should be equal to total of pt. (3ai + 3aai + 3aiii +3aiv)
519.	The value in pt.3biv -"Total Long term" in Part B TI should be equal to total of pt. (3bi+3bii+3biii)
520.	In Schedule Part BTI, the amount of "Total Capital Gains" should be equal to the sum of "Short Term and Long Term Capital Gains".
521.	"Total Income from other sources" at Schedule B TI is different with the sum of "Individual incomes from Other Sources head".
522.	The Total value of all heads of income should be equal to sum of individual heads of income.
523.	Tax Payments claimed in "Part B-TTI" should be equal to claims made in Schedule TDS/TCS/Schedule IT.
524.	Schedule Salary is mandatory to fill if Income claimed under the head Salaries in Part B-TI.
525.	Schedule HP is mandatory to fill if Income claimed under the head House Property in Part B TI.
526.	Income claimed in STCG chargeable @15%, "Table E in Schedule CG" should be filled.
527.	Income claimed in STCG chargeable @30%, then "Table E in Schedule CG" should be filled.
528.	Income claimed in STCG chargeable at applicable rate, then "Table E in Schedule CG" should be filled
529.	Income claimed under the head Short-term chargeable at special rates in India as per DTAA in Part B TI, should be consistent with the amount mentioned in Schedule CG
530.	Income claimed in LTCG chargeable @10%, then "Table E in Schedule CG" should be filled
531.	Income claimed in LTCG chargeable @20%, then "Table E in Schedule CG" should be filled
532.	Income claimed under the head Long term chargeable at special rates in India as per DTAA in Part B TI, should be consistent with the amount mentioned in Schedule CG
533.	"Income from sources other than from owning Race Horses & Income chargeable at special rate" is claimed at Schedule Part B TI, then Sch OS should be filled.
534.	"Income chargeable to tax at special rate" is claimed at Schedule Part B TI, then "Schedule OS" should be filled
535.	"Income from the activity of owning and maintaining race horses" is claimed at Schedule Part B TI, then "Schedule OS" should be filled

536.	"Losses of current year set off against income from all the heads" should be equal to "Total losses set off" at Schedule CYLA.
537.	Brought forward losses set off against Balance Income should be equal to "Total of brought forward losses set off" at Schedule BFLA.
538.	Gross Total Income should be equal to sum of the Incomes individually offered.
539.	"Total Income" should be equal to "Gross Total Income minus Chapter VI-A deductions after considering rounding-off".
540.	If deductions claimed at "Part B TI", then "Schedule VI-A" should be filled.
541.	In "Schedule Part B-TI" Net agricultural income/ any other income for rate purpose should be equal to the value entered in Sl. No. 2 of Schedule EI
542.	In "Schedule Part B-TI" in '11' Deductions under Chapter VI-A should be equal to the value entered in "v" of Schedule VIA or (9-10) of PART-BTI, whichever is lower.
543.	In "Schedule Part B-TI", at Sl. No. '7' Balance after set off current year losses should be equal to value of Sl. No. . 5 - Sl. No. . 6 of Schedule Part BTI
544.	In Part BTI, Sl. No. . 17 Deemed income under section 115JC should be equal to Sl. No. . 3 of Schedule AMT
545.	In "Schedule Part B-TI", Sl. No. '15' Aggregate income should be equal to the sum of 12-13+14
546.	Taxpayer cannot offer income chargeable at special rates in Schedule Part B-TI without mentioning the same in respective schedules
547.	In schedule Part B-TI, Income offered in Capital gain chargeable @ 30% u/s 115BBH, is not matching with Sl. No. C2 of Sch CG
548.	Amount of "Total Capital Gains" is not equal to sum of Sl. No. 3c 'Sum of Short-term/Long-term capital gains' & 3d 'Capital gain chargeable @ 30% u/s 115BBH'.
549.	HUF cannot claim relief u/s 89
550.	In "Schedule Part B-TTI" Tax payable on deemed total income under section 115JC should be equal to the 4 of schedule AMT.
551.	In Schedule Part BTTI, Credit under section 115JD of tax paid in earlier years should be equal to the Sl. No. 5 of Schedule AMTC.
552.	If Old Tax regime is selected, In Part B TTI Sl. No. 1a should be equal to sl. No. 4 of Schedule AMT
553.	In "Schedule Part B TTI" 15d Self-Assessment Tax should be equal to the sum of total Tax Paid in schedule IT where date of deposit is after 31/03/2024 for A.Y 2024-25.

554.	In "Schedule Part B TTI" point 15a "Advance Tax" paid should be equal to the sum of total Tax Paid in schedule IT where date of deposit is between 01/04/2023 and 31/03/2024.
555.	If old tax regime is selected, then In Schedule Part BTTI, SL.no 1d Total tax payable on deemed total income (1a+1b+1c) should be equal to sum of Sl.no. 1a+1b+1c
556.	"Tax Payable on Total Income" should be equal to Normal Tax plus Special Tax minus Rebate on Agricultural Income.
557.	The amount at "Tax payable" should be equal to the amount of Tax Payable on Total Income minus Rebate u/s 87A.
558.	The amount at "Gross tax liability" should be equal to the sum of (Tax Payable, Surcharge & Education Cess)
559.	"Relief claimed under section 90/90A in Part B TTI" should be equal to "Amount entered in Schedule TR"
560.	"Relief claimed under section 91 in Part B TTI" should be equal to "Amount entered in Schedule TR"
561.	"Total Tax Relief" should be equal to the sum of (Relief u/s 89, Relief u/s 90/90A and Relief u/s 91).
562.	"Total Interest and Fee Payable" should be equal to "Interest u/s 234A + 234B + 234C+ Fee payable u/s 234F"
563.	"Aggregate liability" should be equal to the sum of "Net tax liability plus Total Interest Payable"
564.	"Total Taxes Paid" should be equal to the sum of "Advance Tax, TDS, TCS & Self-Assessment Tax"
565.	IFSC under "Bank Details" should match with the RBI database
566.	Rebate u/s 87A is not allowed to Non-resident.
567.	Rebate u/s 87A is not allowed to HUF.
568.	If old tax regime is selected & sl. no. 12 of part B-TI(i.e. total income) is more than Rs. 5 lakhs, then Rebate u/s 87A cannot be claimed by Resident or Resident but not Ordinarily Resident Individual.
569.	Refund claimed should match with the difference of "Total Taxes Paid" and "Total Tax and Interest payable".
570.	Tax payable Amount should match with the difference of "Total Tax and "Interest payable" and "Total Taxes Paid".
571.	"Income details" and "Tax computation" should be disclosed where details regarding "Taxes Paid" have been disclosed.

572.	In "Schedule Part B-TTI", Gross tax payable should be higher of Total Tax Payable on deemed total income or Gross tax liability.
573.	In Schedule Part BTTI, Sl. No. 10 Tax payable after credit u/s 115JD should be equal to sum of Sl. No. 8a + 8c - 9
574.	In Schedule Part BTTI, Sl. No. 12 Net tax liability should be equal to Sl. No. . 10-11e
575.	Relief u/s 89 cannot be claimed by taxpayer if details of salary are "zero"/ "blank"
576.	If new tax regime is selected, In Schedule Part B TTI, Sl. No. 1a to 1d should not be more than zero.
577.	In Schedule Part B TTI, Sl. No. . 8a + 8b should be equal to Sl.No.8.
578.	In Sl. No 8c, figure is not equal to Col 7 of Schedule Tax Deferred on ESOP
579.	Since your status is HUF, remove all the field filed in Schedule Tax Deferred on ESOP
580.	Deduction u/s 80GGC can be claimed for the Contributions made between period 01.04.2023 to 31.03.2024 for AY 2024-25.
581.	HUF can claim deductions u/s 80DD for dependent being "Member of HUF"
582.	If the property is co-owned, percentage share of property and Name & PAN of co-owner(s) is mandatory.
583.	In computing income under the head capital gain, deduction u/s 54F cannot exceed Rs. 10 Crores.
584.	Option for opting out of new tax regime is not available after due date of filing of return as mentioned u/s 139(1)

Category B/D:

Table 3: Category B/D Rule

Sl. No	Scenarios
1.	Form 29C- Report under section 115JC of the Income-tax Act, 1961 is mandatory to file if AMT tax is more than Normal Tax.
2.	Total income under section 115JC as per schedule AMT is less than or equal to Rs. 5000000 and surcharge is entered in Schedule B-TTI.
3.	If assessee claiming relief u/s 90 & 91 then it is mandatory to file form 67
4.	If assessee is showed income under section 115BBF then furnishing of Form 3CFA is mandatory within due time
5.	Form 10E is required to be filed to claim Relief u/s 89.

6.	Form 10BA is required to be filed to claim deduction u/s 80GG.
7.	Deduction u/s 80QQB cannot be claimed if return is not filed within the due date or extended due Date
8.	Deduction u/s 80RRB cannot be claimed if return is not filed within the due date or extended due Date
9	In Schedule CYLA, income is available for setoff of losses but house property loss is not fully setoff. The losses not applied to be set off cannot be carried forward as there is income available.
10	In Schedule CYLA, whole OS loss should be setoff against any head of income in case income is more than loss. The losses not applied to be set off cannot be carried forward as there is income available.
11	In schedule VIA deduction, value at deduction 80DD or Section 80U > 0, then details of date of Form 10IA and Ack number of Form 10IA should match with e-filing DB
12	In schedule 80U, If deduction is > 0, then details of such disability are required
13	In schedule 80DD, If deduction is > 0, then details of such disability are required